

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item No. 31

**IA Nos. 457/2021, 552/2021, 674/2021,
675/2021, 676/2021, 581/2022, 1303/2022,
1499/2022, 584/2022, 585/2022, 657/2022,
1019/2022**

In

**CP (IB) No. 138/Chd/Hry/2019
(Admitted Matter)**

**Under Section 9 & 30(6) & 31 & 12(2),
19(3), 43 & 60(5), 66 & 67 of the
Insolvency and Bankruptcy Code,
2016 and Rule 11 of NCLT Rules, 2016**

In the matter of:-

E2E Telelink India Pvt. Ltd.

...Operational Creditor

Vs.

Cambridge Energy
Resource Pvt. Ltd.

...Corporate Debtor

Present through Video Conferencing:

Mr. Mast Ram Chechi, Practising Company Secretary for applicant in IA Nos.457/2021, 552/2021, 674/2021, 675/2021 & 676/2021.

Mr. Dhruv Gupta, Advocate for the respondent in IA Nos.675/2021 & 676/2021.

Mr. Vinay, Babu Gade, Practising Company Secretary for Respondent (P.Murali & Co) in IA No.552/2021

Mr. Vishal Garg, Advocate for respondent in IA Nos.674/2021.

IA Nos.552/2021, 457/2021, 674/2021, 657/2022 & 581/2022

These applications have been withdrawn by the Authorized Representative of the Resolution Professional as these applications have become infructuous. In the result all these applications are dismissed accordingly.

IA No.675/2021

This application filed by Resolution Professional. There are five respondents. Learned counsel for respondent No.1 is directed to file hard copy of the reply within two weeks. Rejoinder thereto, filed vide Diary No.01320/3 dated 09.11.2022 is taken on record. None is present on behalf of respondent Nos.2 to 5. They are directed to file their replies within two weeks and be present on the next date of hearing, in case of non-compliance, their right to file reply will be closed. This may be treated as the last opportunity. A copy of this order be emailed to respondent Nos.2 to 5 by learned counsel for the applicant for their information and he is further directed to place that copy of email with affidavit on record on the next date of hearing within one week.

List on 08.12.2022.

IA No.676/2021

None has appeared on behalf of respondent Nos.2 to 4. Learned counsel for respondent No.1 is directed to file hard copy of the reply within one week. This may be treated as the last opportunity. Rejoinder thereto, filed vide Diary No.01321/2 dated 09.11.2022 is taken on record. Copy of rejoinder be shared with the counsel opposite.

List on 08.12.2022.

IA No.1303/2022

This application filed by Resolution Professional for extension of time. The same be listed along with IA No.1499/2022. List on 08.12.2022.

IA No.1499/2022

Convenience proforma for IAs filed vide Diary No.02811/01 dated 10.11.2022. The same is taken on record. The Authorized Representative for the

Resolution Professional is directed to file duly filled convenience proforma for the resolution plan within two weeks. List on 08.12.2022.

IA No.584/2022

Proforma to monitoring progress of CIRP filed vide Diary No.02811/2 dated 10.11.2022. The same is taken on record.

13th Monthly Progress Report for the period from 01.03.2022 to 31.03.2022 alongwith affidavit has been filed by Resolution Professional. The same is taken on record subject to just exceptions. Thus, IA No. IA No.584/2022 is disposed of accordingly.

IA No.585/2022

12th Monthly Progress Report for the period from 01.02.2022 to 28.02.2022 alongwith affidavit has been filed by Resolution Professional. The same is taken on record subject to just exceptions. Thus, IA No. IA No.585/2022 is disposed of accordingly.

IA No.1019/2022

14th Monthly Progress Report for the period from 01.04.2022 to 20.08.2022 alongwith affidavit has been filed by Resolution Professional. The same is taken on record subject to just exceptions. Thus, IA No. IA No.1019/2022 is disposed of accordingly.

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

Sd/-

**(Harnam Singh Thakur)
Member (Judicial)**

November, 10, 2022
SD